

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-511

IB-60/PB/2018

IA/2562/2019, IA/2537/2024, CA/2862/2019, IA/1837/2023,
IA/1839/2023, IA/4757/2023, CA/778/2018, CA/918/2018, CA/1202/2019

IN THE MATTER OF:

Oriental Bank of Commerce

.....Applicant

Vs.

Bindals Sponnge Industries Limited

.....Respondent

SECTION

U/s 7 IBC

Order delivered on 23.07.2024

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Mr. Prasenjeet Mohapatra, Sr. St. Counsel with
Mr. Rajasmit Mondal, Adv. in IA/2537/2024
Ms. Bhavna Vijay, Adv. in CA/2862/2019
Mr. Anand Das, Adv. in IA/4757/2023

For the Respondent : Mr. Varun Jain, Mr. Deepinder Singh Gogna,
Mr. Avdhesh Kumar, Mr. Anurag Bhatnagar,
Mr. Shantanu Chandia, Mr. Rohit, Ms. Meenakshi
Kaushik, Advs. for R 5 & R 6 in IA/1837/2023 &
IA/1839/2023
Mr. Nikhil Verma, Mr. Ansh Gupta, Ms. Ananya
Marwaha, Mr. Shankar Kumar Sen, Mr. Pranav,
Mr. Raghav Marwaha, Advs. for R 1 to R 3 in
IA/1837/2023, IA/1839/2023

For the SRA : Mr. Rakesh Wadhwa, Mr. Sanwal Tebriwal,
Ms. Priyanshi Agarwal, Advs.

For the Workmen & Employee : Mr. Hitendra Nath Rathy, Adv. in CA/778/2018

For the RP : Mr. Dinesh Sood, RP

ORDER

IA/2537/2024:-

Ld. Counsel on behalf of the Applicant is present and submitted that they have filed the rejoinder to the reply filed by the Respondent. However, the rejoinder is not reflected on the e-portal of the Tribunal. Ld. Counsel for the Applicant may approach the Registry and cure the defects, if any, so that the same is reflected on the e-portal of the Tribunal. Ld. Counsel on behalf of the Respondent (Resolution Professional) is present and their reply is now available on the e-portal of the Tribunal. List this application on **05.09.2024**.

CA/2862/2019:-

Ld. Counsel on behalf of the Applicant is present. Ld. Counsel on behalf of non Applicant (Resolution Professional) is present and submitted that in terms of order dated 20.11.2023, they have filed their written submission stating the details of the claim of the Applicant in terms of the detail mentioned in the books of accounts and bank statement. However, the same is not available on the e-portal of the Tribunal. Ld. Counsel on behalf of the Resolution Professional may approach the Registry and cure the defects, if any, so that it is reflected on the e-portal of the Tribunal. List this application on **05.09.2024**.

IA/1837/2023 & IA/18396/2023:-

Ld. Counsel on behalf of the Applicant is present. Ld. Counsel on behalf of the Respondent Nos. 1 to 3 are present and submitted that they have filed their reply and their reply is available on the e-portal of the Tribunal. However, reply on behalf of Respondent No. 1 is not available on the e-portal of the Tribunal. Ld. Counsel may approach the Registry and cure the defects, if any, so that their reply is reflected on the e-portal of the Tribunal. Ld. Counsel on behalf of Respondent Nos. 5 and 6 are present and submitted that they have

also filed their reply. However, their reply is still not reflected on the e-portal of the Tribunal. It was the same position on the last date of hearing i.e. on 10.06.2024 also. Last opportunity is given to the Ld. Counsel for the Respondent Nos. 5 and 6 to bring on record their reply failing which the matter will be considered on the basis of material available on the record. List both the applications on **05.09.2024**.

IA/4757/2023:-

Ld. Counsel on behalf of the Applicant is present. Ld. Counsel on behalf of the Resolution Professional is present and sought time to file an affidavit in the matter in the light of the judgment of the Hon'ble Supreme Court of India in the Rainbow Papers case. List this application on **05.09.2024**.

IA/2562/2019, CA/778/2018, CA/918/2018 & CA/1202/2019:-

List all these applications on **05.09.2024**.

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)